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IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

M.A.ST. No. 35 of 1991 IN R.A.ST. No.256 of 1990

IN O.A. No. 130 of 1989

DATE OF DECISION 31.12.1991

Union of India & Ors.	Petitioner
Shri N.S. Shevde	Advocate for the Petitioner(s
Versus	
Shri M.M. Kazi	Respondent
Shri M.A. Kadri	Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. A.B. Gorthi

: Member (A)

The Hon'ble Mr. R.C. Bhatt

- : Member (J)
- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

Union of India & Ors. (Advocate : Shri N.S. Shevde)

... Applicant

VS.

Shri M.M. Kazi (Advocate : Shri M.A. Kadri)

... Respondent

M.A.ST.No. 35/1991

in

R.A.ST.No.256/1990

in

O.A. No. 130/1989

ORAL-ORDER

Date: 31.12.1991

Per : Hon'ble Shri R.C. Bhatt

: Member (J)

Learned advocate Shri N.S. Shevde for the applicants wants to withdraw M.A. Stamp No.35 of 1991 and R.A. Stamp No. 256 of 1990. Application for withdrawl is filed on 9.12.1991 to which learned advocate Shri M.A. Kadri for the openent has no objection. Hence Review Application as well as Miscellaneous Application are allowed to be withdrawn unconditionally and are disposed of as withdrawn, with no orders as to costs

(R.C. BHATT)

Member (J)

(A.B. GORTHI) Member (A)